

from 13 leading manufacturers of art paper, ITDC placed orders in 1984-85 on the follow-

ing two parties for supply of the said paper of the value indicated against each:—

		<i>Art Paper (Rs. in lakhs)</i>
(i)	M/s Bansal Paper Mills	(a) Rs. 23.91
(b)	Rs. 12.60	
(ii)	M/s Ballarpur Industries Ltd.	(a) Rs. 16.80
		(b) Rs. 25.11

After having some publicity material printed on the art paper supplied by M/s Bansal Paper Mills it was noticed that the quality of the paper was not upto the mark. Keeping this in view the entire supplies of art paper from both the parties were got tested and the same were not found of the specification laid down by ITDC.

While M/s Ballarpur Industries Ltd. have taken back the unutilised art paper of the value of about Rs. 14.00 lakhs and refunded the amount, M/s Bansal Paper Mills have disputed and not taken back the unutilised art paper of the value of Rs. 22.10 lakhs. However ITDC has made alternative use of all the art paper purchased in 1984-85 for its graphics and other jobs except paper of the value of Rs. 3.30 lakhs so far.

(c) and (d). After conducting vigilance enquiry, ITDC has initiated/taken necessary disciplinary action against erring officials.

#### **Facilities for Nagpur Doordarshan Kendra**

9479. SHRI VASANT SATHE: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Nagpur Doordarshan is operating without Studio and other supporting facilities;

(b) if so, whether the Director Doordarshan Nagpur has submitted any proposal to his Ministry in this regard;

(c) if so, the details thereof; and

(d) the action taken/proposed to be taken thereon during 1990-91?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) Doordarshan Kendra at Nagpur is presently equipped with Programme Generation Facilities (PGF) for limited production of field-based programmes.

(b) to (d). No, Sir. However, Government is aware of a demand for setting up a studio facility at Nagpur. Its acceptance depends upon the availability of funds for the purpose.

#### **Import of T.B. Vital Intermediate**

9480. SHRI VASANT SATHE: Will the Minister of COMMERCE be pleased to state:

(a) whether T.B. Vital intermediate i.e. 3 FORMYL refamycin 3 V was transferred from OGL to limited permissible list on 9 January, 1990 and was again put under OGL in the new Import and Export Policy;

(b) if so, the reasons therefor; and

(c) the number of SSI units issued licences for import of T.B. vital intermediate by the CCI & E during the last one year upto 30 March, 1990?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI AR-ANGIL SHREEDHARAN): (a) Yes, Sir.

(b) The item was shifted from OGL List to the List of Limited Permissible items on the recommendation of the Administrative Ministry with a view to ensure that manufacture of Rifampicin takes place from the basic stage. Subsequently, on receipt of representations from the units in the small scale sector, the import policy was reviewed and to ensure the continued availability of the bulk drug, Rifampicin, the item has been allowed under OGL subject to the condition that importers are required to register their contracts with the Development Commissioner (Drugs), Department of Chemicals and Petrochemicals.

(c) Based on the approval of the Supplementary Licensing Committee at the Headquarters, Import Licences were issued to three units in the small scale sector upto 30th March, 1990.

#### **Financial Assistance to Maharashtra**

9481 SHRI VASANT SATHE: Will the Minister of FINANCE be pleased to state:

(a) whether Government of Maharashtra has submitted any memorandum to Union Government seeking assistance to overcome the financial crisis of the State;

(b) if so, the proposals made by the State Government in the memorandum; and

(c) the action taken or proposed to be taken by Union Government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) No, Sir.

(b) and (c). Do not arise.

[*Translation*]

#### **Election Petitions**

9482. SHRI BHOGENDRA JHA:  
SHRI KUSUMA KRISHNA  
MURTHY:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government propose to constitute a separate forum for adjudication of election petitions;

(b) if so, the details thereof;

(c) the number of election petitions filed during 1980 and 1985 in Bihar;

(d) how many election petitions are still pending with various courts for the last three years; State-wise;

(e) whether these petitions are being disposed to within the prescribed period laid down in the Representations of People' Act; and

(f) if not the steps contemplated for the expeditious disposal of these petitions?

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) No, Sir.

(b) Does not arise.

(c) and (d). The required information is contained in Statement I and II respectively.

(e) According to Representation of the